

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2020-2021)**

**(SEVENTEENTH LOK SABHA)
NINETEENTH REPORT**

**REVIEW OF PENDING ASSURANCES
PERTAINING TO THE MINISTRY OF
POWER**

Presented to Lok Sabha on 13 /02/2021



**LOK SABHA SECRETARIAT
NEW DELHI**

February, 2021/ Magha, 1942 (Saka)

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**COMPOSITION OF THE
COMMITTEE ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

-

Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

- | | | |
|-------------------------------|---|------------------|
| 1. Shri Pawan Kumar | - | Joint Secretary |
| 2. Shri Lovekesh Kumar Sharma | - | Director |
| 3. Shri S. L. Singh | - | Deputy Secretary |

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Nineteenth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 21 July, 2020 took oral evidence of the representatives of the Ministry of Power regarding pending Assurances.

3. At their sitting held on 03 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
11 February, 2021
22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises and undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfilment of the Assurance. Where a Ministry/Department is unable to implement an Assurance, that Ministry/Department is bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

2. The Committee on Government Assurances (2009-2010) took a policy decision to call the representatives of various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.

3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of the Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through it.

4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2019-2020) called the representatives of the Ministry of Power and the Ministry of Parliamentary Affairs to render clarifications with regard to delay in implementation of the pending Assurances pertaining to the Ministry of Power at their sitting held on 21.07.2020. The Committee examined in detail the following thirteen Assurances (Appendix-I to XIII):

S.No.	SQ/USQ No. dated	Subject
1.	USQ No. 3110 dated 19.08.2011	Hydro Power Projects in North-Eastern States (Appendix-I)
2.	USQ No. 6965 dated 18.05.2012	BBMB (Appendix-II)
3.	USQ No. 1219 dated 17.08.2012	Posts in BBMB (Appendix-III)
4.	USQ No. 3259 dated 13.12.2012	Sharing of Posts in BBMB (Appendix-IV)
5.	USQ No. 6978 dated 18.05.2012	Power Generation (Appendix-V)
6.	USQ No. 4945 dated 25.04.2013	Irregularities under RGGVY (Appendix-VI)
7.	USQ No. 4583 dated 20.12.2012	Power Projects on River Yamuna (Appendix-VII)
8.	USQ No. 4277 dated 20.02.2014	Amendment in Tariff Policy (Appendix-VIII)
9.	SQ No. 164 dated 04.12.2014	Bidding Process in Power Sector

	(Supplementary by Shri Anandrao Adsul, M.P.)	(Appendix-IX)
10.	SQ No. 164 dated 04.12.2014 (Supplementary by Shri Adhalrao Patil Shivajirao, M.P.)	Bidding Process in Power Sector (Appendix-X)
11.	USQ No. 1879 dated 04.12.2014	Survey of Hydro Power Projects (Appendix-XI)
12.	USQ No. 3047 dated 11.12.2014	Dropped Hydro Power Projects (Appendix-XII)
13.	USQ No. 4290 dated 18.12.2014	Cost of Hydro Power Generation (Appendix-XIII)

5. The Extracts from the Manual of Parliamentary Procedures in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfilment, dropping/deletion and extension, the procedure for fulfilment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XIV.

6. During the oral evidence, reminding that the Ministries/Departments are required to implement an Assurance within a period of three months, the Committee pointed out the delay in fulfilling the Assurances. The Committee, then, enquired about the system of reviewing/monitoring implementation of the Assurances in the Ministry. The Secretary, Ministry of Power deposited before the Committee as under:-

" Sir, this review goes on as time passes. When we will review these Assurances, you will see that these are infrastructure related projects with complex legal issues. Forest Clearance, Environmental Clearance, people have to be consulted for this clearance

and then Detailed Project Report is prepared. In this way, projects take many years until they are finalized. In the status of the question(s) it has been informed that it will not be possible to move forward and it should be dropped."

7. On being asked about the periodicity of the review of pending Assurances by the Ministry, the Secretary, Ministry of Power stated as follows:-

"When a case of Assurance comes, then the Assurance of that division is reviewed. There is no fixed time to review Assurances. Review is done before replying to an Assurance."

8. The Committee acceded to the request of the Ministry to drop the Assurances mentioned at Sl.Nos. 1,2,3,4,7,11,12 and 13.

Observations/Recommendations

9. The Committee note that out of thirteen Assurances of the Ministry of Power examined by them, the Assurance mentioned at Sl.No.1 had been pending for about nine years while another four Assurances mentioned at Sl.Nos. 2,3,4 and 7 had been pending for about eight years. Likewise, the two Assurances mentioned at Sl.Nos. 5 and 6 are pending for more than eight years and seven years respectively whereas the remaining six Assurances mentioned at Sl.Nos. 8 to 13 could not be implemented despite a lapse of about six years. The inordinate delay in implementation of the Assurances indicate that monitoring, review and follow-up action taken by the Ministry on its Assurances need to be further strengthened. The Committee are of the view that power sector plays a vital role in the socio-economic growth and overall development of any country. The Committee are, however, concerned that matters of such national significance *inter-alia* pertaining to power generation and bidding process in power sector have been hanging for the last about six to eight years without much progress. This clearly shows that the Ministry needs to make more concerted efforts to fulfil the Assurances given by it on the floor of the House. The Committee are fully aware that in view of the practical

difficulties being faced in the fulfillment of the Assurances involving policy matters and stakeholders which is a long drawn out process, it may be difficult for the Ministry to execute Assurances within a prescribed time period. However, the Ministry needs to make proactive and sustained efforts to implement its Assurances which are solemn Parliamentary obligations. The Committee, therefore, recommend that the existing mechanism/system being followed by the Ministry to review pending Assurances should be streamlined with a view to having periodic review meetings, ensuring satisfactory implementation of Assurances and avoiding delays in their fulfillment. The Committee also desire that the Ministry should furnish the Minutes of its review meetings for monitoring implementation of pending Assurances so that the process of review and implementation of Assurances are more effectively carried out and monitored by the Committee. The Committee hope and trust that the Ministry will adopt a pro-active approach and scale up coordination with all concerned for speedy implementation of its pending Assurances.

II. Review of the Pending Assurances pertaining to the Ministry of Power.

10. In the succeeding paragraphs, the Committee deal with some of the pending Assurances pertaining to the Ministry of Power and critically examined by them.

A. Bidding Process in Power Sector

- (i) SQ No. 164 dated 04.12.2014 (Supplementary by Shri Anandrao Adsul, M.P.)
- (ii) SQ No. 164 dated 04.12.2014 (Supplementary by Shri Adhalrao Patil Shivajirao, M.P.)

11. In reply to the above mentioned two Supplementary Questions pertaining to SQ No. 164 dated 04.12.2014 regarding 'Bidding Process in Power Sector' (Appendices-IX and X), an Assurance was given that a decision had been taken to set up a special committee which would examine/review the Bidding Process in Power Sector in a new perspective and modify the same with a view to formulating projects that would not give any trouble in future. It was also

assured that final decision in the matter would be taken after the recommendations of the Committee.

12. In their Status Note, the Ministry apprised the position regarding fulfillment of the Assurances as under:-

"It is submitted that based on the recommendation of the Expert Committee and consultation with stakeholders, the Note of the Cabinet on Guidelines and Standard Bid Documents (SBDs) for Ultra Mega Power Projects (UMPPs) based on domestic captive coal block as well as for UMPPs based on imported coal was sent to Cabinet for approval. However as per the direction of Cabinet Secretariat, the said Cabinet Note was withdrawn for approval of new Minister. Afterwards draft Cabinet Notes for guidelines for UMPPs based on domestic captive coal was prepared and file was under submission for consideration and further order."

13. During oral evidence, the Secretary, Ministry of Power briefed the Committee about the Assurances as under:-

"This is in bidding process. An expert Committee was formed to make suitable changes in the Standard Bidding Document. The Report of that Committee has been received but its study is being done because as on date emphasis is on renewable energy or clean energy, solar and wind energy, and the growth of polluting coal based power is very low in last two years. The question before us is as to whether we want to set up Ultra Mega Power Projects (UMPP) or not because the installed capacity of Power in our country right now is 370 Gigawatt and in the peak time 183 Gigawatt are being used. Why should we add another plant?"

14. The Committee asked as to what does the Ministry want in this matter. The Secretary, Ministry of Power replied as under:-

"Sir we were just discussing whether we want to set up an Ultra Mega Power Project (UMPP) plant based on domestic coal or not."

15. When the Committee pointed out that the Ministry will have to take a decision in the matter, the Secretary, Ministry of Power submitted as under:-

"Sir, we will furnish the reply. It needs to be kept pending".

Observations/Recommendations

16. The Committee note that two Assurances pertaining to the Ministry of Power regarding modification of the Bidding Process in Power Sector have been pending for more than five years despite having received the recommendations of the Expert Committee constituted for the purpose. The Committee have been informed that based on the recommendation of the Expert Committee and consultation with stakeholders, a Cabinet Note on Guidelines and Standard Bid Document (SBD) for Ultra Mega Power Projects (UMPPs) based on domestic captive coal block as well as for UMPPs based on imported coal was sent to Cabinet for approval. However, as per the direction of Cabinet Secretariat, the said Cabinet Note was withdrawn for approval of new Minister. Thereafter, draft Cabinet Notes for guidelines for UMPPs based on domestic captive coal was prepared and the file has been under submission for consideration and further order. Thus, not much progress has been achieved in this direction as yet. The Committee are of the view that growth of the economy is contingent to development of a robust and non-collapsible power sector. Improvement of this sector is, therefore, essential for economic well being of the country and enhancement of the quality of life of its citizens. The Committee feel that the existing bidding process in power sector has various limitations and there is an imperative need to modify the bidding process and formalities in power sector with a view to simplifying and improving the system, removing obstacles and infusing international best practices within the framework of the existing policy of the Central Government and prevailing administrative and legal environments. The Committee understand that there might be practical difficulties in the implementation of the Assurances, however, being the nodal Ministry, the onus of fulfilling the Assurances and bringing them to their logical conclusion lies with the

Ministry of Power. The Ministry needs to make more concerted efforts to find ways and means to achieve the desired objectives and implement the Assurances. The Committee would like the Ministry to take proactive steps to expedite proper follow-up action and also to step up their efforts and coordination with all the stakeholders so that a well informed and final decision is taken in the matter and the Assurances are fulfilled at the earliest.

III. Implementation Reports

17. As per the Statements of the Ministry of Parliamentary Affairs, Part Implementation Report in respect of the Assurance given in reply to USQ No. 4277 dated 20.02.2014 regarding 'Amendment in Tariff Policy' (Sl.No.8) had been laid on the Table of the House on 04.05.2016.

NEW DELHI;
11 February, 2021
22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA
UNSTARRED QUESTION NO.3110
TO BE ANSWERED ON 19.08.2011

HYDRO POWER PROJECTS IN NORTH-EASTERN STATES

3110. SHRI RAMEN DEKA:

Will the Minister of POWER
be pleased to state:

- (a) the details of hydro power projects sanctioned by the Government in North-Eastern States along with their present implementation status, project-wise, company-wise and State-wise;
- (b) whether the environmental clearance was obtained for these projects;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether any power project is pending for want of environmental clearance in these States; and
- (e) if so, the project-wise details thereof and the time by which these projects are likely to be sanctioned?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI K.C. VENUGOPAL)

(a) to (c): Under the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is required for setting up of hydro projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government. Presently, six hydroelectric projects duly concurred by CEA having an aggregate installed capacity of 2936 MW in North-East States, are under execution. Environmental clearance has been accorded to all these projects. Details of these hydro projects, company-wise and state-wise, are enclosed at Annex-I.

(d) & (e): Twelve hydroelectric projects in North Eastern States having an installed capacity of 10036 MW which have been concurred by CEA are pending for want of environmental and/or forest clearance. Details of all these twelve hydro projects is enclosed at Annex-II. Once the projects obtain all statutory and non-statutory clearances and achieve financial closure, they will be taken up for implementation.

ANNEX-I

ANNEX REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 3110 TO BE ANSWERED IN THE LOK SABHA ON 19.08.2011.

Hydro Power Projects sanctioned in North Eastern States - under construction

Sl. No.	Name of Project	Sector	Implementing Agency	Implementation Status	Capacity (No. x MW)	Benefits (MW)	Date of Environment Clearance	Date of Approval
Meghalaya								
1.	Myntdu	State	MeSEB	Under Construction	2x42+1x42	126	26.09.2001	09.06.03 (State)
2.	New Umtru	State	MeSEB	Under Construction	2x20	40	13.03.2006	12.01.2006 (State)
Arunachal Pradesh								
3.	Subansiri	Central	NHPC	Under Construction	8x250	2000	16.07.2003	09.09.03 (CCEA)*
4.	Kameng	Central	NEEPCO	Under Construction	4x150	600	29.03.2001	02.12.04 (CCEA)
5.	Pare	Central	NEEPCO	Under Construction	2x55	110	13.09.2006	04.12.08 (CCEA)
Mizoram								
6.	Tuirial	Central	NEEPCO	Under Construction	2x30	60	14.06.1995	14.01.11 (CCEA)
	Total					2936		

* CCEA- Cabinet Committee on Economic Affairs

ANNEX REFERRED TO IN REPLY TO PARTs (d) TO (e) OF UNSTARRED QUESTION NO. 3110 TO BE ANSWERED IN THE LOK SABHA ON 19.08.2011.

Hydro Electric Projects (North Eastern Region) accorded concurrence by CEA and awaiting Environment and/or Forest clearance.

Sl. No	Name of project/Executing agency/I.C	Date of CEA Concurrence	Status of Environment and Forest clearance
	Manipur		
1	Tipaimukh (Central sector) NHPC, Govt. of Manipur, SJVNL/ 6x250=1500 MW	02.07.2003	Environment clearance was accorded on 24.10.2008. Forest clearance in respect of Mizoram state: The proposal is under process at Mizoram Govt. level. Forest clearance in respect of Manipur state: The proposal has been forwarded by Manipur state forest Department to MoEF on 31.05.2011.
2	Loktak D/s (Central sector) NHPC & Govt. of Manipur/ 2x33=66 MW	15.11.2006	Environment clearance: Public hearing has been conducted successfully on 07.06.11. Form-I for Environment clearance has been submitted to MoEF on 18.7.2011. Forest Clearance: In principle forest clearance accorded to the project by MoEF on 3.3.2011.
	Arunachal Pradesh		
3	Dibang (Central sector) NHPC 12x250=3000 MW	23.01.2008	Environment clearance: The matter has been taken up by NHPC with MOEF vide letter dated 02.02.2011 and with Hon'ble Chief Minister of Arunachal Pradesh vide letter dated 21.02.2011, for early conductance of Public Hearing. Forest Clearance: The proposal is yet to be forwarded by Principal Chief Conservator of Forest (PCCF), Itanagar to MoEF.
4	Demwe Lower (Private sector) ADPL/ 5x342+1x40=1750 MW	20.11.2009	Environment clearance: 12.2.2010 Forest clearance: Under process at MoEF. Forest Advisory Committee (FAC) considered proposal on 7.5.10 and 20.5.10 and recommended for forest clearance. Forest clearance is awaited.
5	Dibblin (Private sector) KSK Dibblin HPPL/ 2x60=120 MW	04.12.2009	Environment clearance: Environment Impact Assessment (EIA) / Environment Management Plan (EMP) (draft reports) submitted to Arunachal Pradesh State Pollution Control Board (APSPCB) on 5.8.2009. Public hearing held on 30th July, 2010. Environment Appraisal Committee (EAC) recommended for Environment Committee (EC) during March 2011. Forest clearance: Under process at State Govt. level. Revised application for diversion of forest land submitted to Nodal Officer, Govt. of Arunachal Pradesh on 8.3.2011. District Forest Officer (DFO) has completed the process and submitted the proposal to Chief Conservator of forest, Banderdewa on 21.06.2011 for further processing.

6.	Lower Siang (Private sector) JAPL 9x300=2700 MW	16.02.2010	Environment clearance: Earlier Terms of Reference (TOR) was approved for 2025 MW by MoEF. MoE&F on 03.08.10 accorded approval for revised TOR for Installed Capacity (IC) of 2700 MW. The additional studies have been carried out and draft report submitted to State Pollution Control Board for arranging Public Hearing. Forest Clearance: The revised proposal for forest land diversion was submitted to Nodal officer of State Government in Feb. 2010, who has forwarded the case to three DFOs for site verification and report submission. All three DFOs have submitted their report to Conservator of Forest who has forwarded the same to Nodal Officer, Itanagar.
7.	Nyamjang Chhu (Private sector) BEL 6x130=780 MW	24.03.2011	Environment clearance: Pending with Developer. Public hearing held in Feb 2011. Considered by EAC during March 2011 for EC. Replies to observations being submitted by Developer. Forest Clearance: Not required since no forest land is involved.
8.	Nafra (Private sector) SNPCPL 2x60=120 MW	11.02.2011	Environment clearance: Accorded on 17.1.2011. Forest Clearance: Proposal for diversion of 78.45 Ha forest land was forwarded to Principal Chief Conservator of Forest, Itanagar on 9.09.2010 by Chief Conservator of Forest, Banderdewa. The case for forest clearance was submitted to MoEF in Feb, 2011. The proposal was placed before Forest Advisory Committee (FAC) on 30th & 31st May, 2011 wherein some information was sought. FAC has recommended the proposal for diversion of forest land.
	Total- 10036 MW		

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.6965
TO BE ANSWERED ON 18.05.2012**

BBMB

**†6965. SHRI BHARAT RAM MEGHWAL:
SHRI KHILADI LAL BAIRWA:
SHRI BADRI RAM JAKHAR:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether Rajasthan has been given appropriate representation in Bhakra Beas Management Board (BBMB);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the corrective measures taken by the Government in this regard;
- (d) whether the BBMB had made a reference under Rule 7 of BBMB Rules, 1974 for sharing of posts in BBMB for Beas Project and Bhakra Complex; and
- (e) if so, the details thereof and the reaction of the Government thereto?

A N S W E R

**THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI K.C. VENUGOPAL)**

(a) to (c): As per Section 79(2) of the Punjab Re-organization Act, 1966, a Whole Time Chairman and two Whole Time Members are appointed by Central Government in Bhakra Beas Management Board (BBMB). By convention, the Chairperson of BBMB has always been appointed from outside the Member States and two Members are appointed from Haryana and Punjab and the arrangement is since continuing. In addition, Principal Secretaries of Irrigation Department of partner States including Rajasthan and two representatives of the Central Government are also Members in the Bhakra Beak Management Board.

.....2.

Earlier, on the persistent request of Government of Rajasthan, this Ministry moved a proposal to Ministry of Home Affairs (MHA) for an amendment in the Punjab Re-organization Act, 1966, to create one more post of Member in BBMB which could then be filled on the recommendation by the Government of Rajasthan. However, MHA did not agree with the proposal on the ground that no useful purpose would be served by amending Section 79 (2) of the Punjab Re-organization Act, 1966.

(d) & (e): The information is being collected and shall be laid on the Table of the House.

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1219
TO BE ANSWERED ON 17.08.2012**

POSTS IN BBMB

†1219. SHRI BHARAT RAM MEGHWAL:

**Will the Minister of POWER
be pleased to state:**

- (a) whether a reference has been sent under rule 7 of Bhakra Beas Management Board (BBMB) Rules, 1974 for sharing of the posts in BBMB between Beas project and Bhakra Complex;**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) whether the Government has fixed any time limit for taking decision in this case; and**
- (d) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI K.C. VENUGOPAL)**

(a) to (d) : The information is being collected and shall be laid on the Table of the House.

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.3259
TO BE ANSWERED ON 13.12.2012**

SHARING OF POSTS IN BBMB

†3259. SHRI BHARAT RAM MEGHWAL:

**Will the Minister of POWER
be pleased to state:**

- (a) whether a reference has been made to the Union Government under Rule 7 of Bhakra Beas Management Board (BBMB) Rules, 1974 for sharing of the posts in BBMB between Beas project and Bhakra Complex;**
- (b) if so, the details thereof and the reaction of the Government thereto; and**
- (c) the time by which a decision is likely to be taken in the case?**

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER

(SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c): Yes, Madam. Additional information on State-wise share of Capital Cost, Operation & Maintenance Cost, benefits and strength of Staff in Bhakra and Beas projects was sought from Bhakra Beas Management Board (BBMB) for taking a view in the matter. The BBMB has recently furnished the additional information which is under examination by the Government.

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.6978
TO BE ANSWERED ON 18.05.2012**

POWER GENERATION

†6978. SHRI RAVINDRA KUMAR PANDEY:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Union Government have sent any proposal to the State Government of Jharkhand to increase the power production in view of electricity crisis in the country—particularly in the State of Jharkhand;
- (b) if so, the details thereof;
- (c) the amount provided under Rajiv Gandhi Grameen Vidyutikaran Yojana by the Union Government during the last three years and current financial year to the State Government of Jharkhand along with the details of its utilization and progress of work;
- (d) whether the Government proposes to conduct any investigation regarding the amount issued to the State Government of Jharkhand along with the proper utilization and progress of work; and
- (e) if so, the details thereof and if not, the reasons therefor?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI K.C. VENUGOPAL)

(a) & (b) : No, Madam.

(c) : Cumulatively, an amount of Rs.2992 crore including loan by Rural Electrification Corporation (REC) has been released under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) for the State of Jharkhand as on 30.04.2012. The Year-wise release of funds during the last three years and

.....2.

current year, is as under:

Year	Rs. in crore				
	2009-10	2010-11	2011-12	2012-13 (as on 30.04.2012)	Total (includes funds released prior to 2009-10)
Funds (including loan by REC) released	750.48	161.89	116.54	12.38	2,992.00

The physical progress of projects sanctioned under RGGVY in Jharkhand is as under:

Revised coverage			Cumulative achievement as on 30.04.2012		
Un-electrified villages (UEV)	Partially electrified villages (PEV)	Below Poverty Line Connections (BPL)	UE	PEV	BPL
19,281	7,223	18,30,722	17,917	5,511	12,75,252

(d) & (e) : Implementation of three projects of RGGVY regarding award of work by JSEB are being investigated by CBI.

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4945
TO BE ANSWERED ON 25.04.2013**

IRREGULARITIES UNDER RGGVY

†4945. SHRI RAMKISHUN:

SHRI P.L. PUNIA:

SHRI SYED SHAHNAWAZ HUSSAIN:

SHRI B.N. PRASAD MAHATO:

SHRIMATI RAJKUMARI RATNA SINGH:

Will the Minister of POWER
be pleased to state:

- (a) whether complaints regarding irregularities under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) have been received from various States particularly in Bihar, State-wise;
- (b) if so, the details thereof along with the details of enquiry conducted through any Committee to ascertain as to whether the funds allocated to the various States including Uttar Pradesh and Bihar have been properly utilized, State-wise;
- (c) the action taken/being taken against the responsible persons for delay in completion of the projects under the Scheme along with the corrective measures being taken by the Government in this regard;
- (d) the details of funds allocated for Barabanki and Pratapgarh areas of Uttar Pradesh and utilized during the last three years under the Scheme along with the status of completion of projects in the said areas and the number of villages in which electricity has been provided;
- (e) whether the Government proposes to make amendments in RGGVY; and
- (f) if so, the details thereof?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER
(SHRI JYOTIRADITYA M. SCINDIA)**

(a) to (c) : Complaints regarding alleged irregularities in the States of Jharkhand and Jammu & Kashmir were received. The matter is under investigation by CBI.

No such enquiry has been conducted by any Committee to ascertain as to whether the funds allocated to the various States including Uttar Pradesh and Bihar have been properly utilized.

.....2.

In addition, other complaints of various nature that are received in the Ministry of Power from different quarters are promptly sent to the concerned Implementing agencies for taking appropriate action / corrective measures.

(d) : In the last three years i.e. 2010-11 to 2012-13, no fund has been released to Barabanki and Pratapgarh in Uttar Pradesh . Under RGGVY, projects of district Barabanki and Pratapgarh of Uttar Pradesh were sanctioned in the 10th Plan with the project cost of Rs.7636.60 lakh and Rs. 4950.40 lakh respectively. The electrification works in these districts have been completed.

(e) & (f) : The Ministry of Power has proposed for continuation of the RGGVY Scheme to the remaining villages/habitations having population 50 and above against the existing provision of population 100 and above in the 12th Plan subject to availability of funds .

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4583
TO BE ANSWERED ON 20.12.2012**

POWER PROJECTS ON RIVER YAMUNA

4583. SHRIMATI MANEKA GANDHI:

**Will the Minister of POWER
be pleased to state:**

- (a) the number of power projects proposed to be constructed on river Yamuna;**
- (b) whether any power projects have been started by now on river Yamuna; and**
- (c) if so, the details and the present status thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER
(SHRI JYOTIRADITYA M. SCINDIA)**

(a) to (c) : Presently, eight Hydro Electric Projects (HEPs) (25 MW & above) are proposed to be constructed on river Yamuna and its tributaries. The details are given at Annex.

ANNEX REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 4583 TO BE ANSWERED IN THE LOK SABHA ON 20.12.2012.

HYDRO ELECTRIC PROJECTS (25 MW & ABOVE), PROPOSED TO BE CONSTRUCTED ON RIVER YAMUNA AND ITS TRIBUTARIES

S. No.	Name of Project/ Executing Agency / State	Installed Capacity (MW)	Likely Year of Commis- sioning	Present Status
1.	<u>Sawara Kuddu</u> Himachal Pradesh/ HP Power Corpn. Ltd./ State	3x37=11 1	2014-15	Under Construction
2.	<u>Tangu Romai-I</u> Himachal Pradesh/ M/s. Tangu Romai Power Generation/Private	2x22=44	2015-16	Under Construction
3.	<u>Lakhwar MPP,</u> Uttarakhand	300	-	<u>Detailed Project Report (DPR) under examination by Central Electricity Authority (CEA).</u>
4.	<u>Kishau Dam Project,</u> Uttarakhand	660	-	<u>DPR under examination by CEA.</u>
5.	<u>Mori Hanol</u> Uttarakhand	64	-	<u>DPRs of these projects have been returned by CEA due to inadequate information in DPR.</u>
6.	<u>Tiuni Plasu,</u> Uttarakhand	72	-	
7.	<u>Vyasi HEP</u> Uttarakhand	120	-	<u>Concurred by CEA and the same has not been taken up for execution yet.</u>
8.	<u>Dhamwari Sunda HEP</u> Himachal Pradesh/M/s. Dhamwari Power Company Private Ltd./	70	-	<u>The project is under award and has not been taken up for construction yet.</u>
	Total	1441 MW		

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4277
TO BE ANSWERED ON 20.02.2014**

AMENDMENT IN TARIFF POLICY

4277. SHRI P. KUMAR:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to make changes in the Tariff Policy and the Electricity Act, 2003;**
- (b) if so, the details thereof and the likely impact on the income expected to be earned by the power utilities after the implementation of the new Tariff Policy;**
- (c) whether the Government has discussed all the issues relating to the power sector in the advisory group meeting held during December 2013; and**
- (d) if so, the details of the deliberations made during the said meeting?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER
(SHRI JYOTIRADITYA M. SCINDIA)**

(a) & (b): Yes, Madam. Based on the recommendations of the Working Group which was constituted by the Planning Commission under the Chairmanship of Secretary, Ministry of Power and proposals received from Power Grid Corporation of India Limited and Central Electricity Authority, the draft amendments in the Tariff Policy were uploaded on the website of Ministry of Power on 12th September, 2013 and also circulated to all stakeholders for comments. Based on comments received from stakeholders and further deliberations held in this regard, suitable amendments are under finalization. The proposed amendment in Tariff Policy would benefit the various categories of consumers, including the below poverty line consumers. Besides, these amendments would reduce the carbon footprint and lead to sustainable growth.

.....2.

Simultaneously, the aforesaid Working Group, Inter-alla, also recommended certain changes in the Electricity Act, 2003. These recommendations were further discussed in the Ministry and a Committee was constituted for the examination and recommendation on the proposed amendments in the Electricity Act, 2003. Based on report of the Committee, the proposed amendments in the Act were uploaded on the website of Ministry of Power on 17th October, 2013 and also circulated to all stakeholders for comments. Based on comments received from stakeholders and further deliberations held in this regard, suitable amendments are under finalization. The proposed amendments in the Electricity Act, 2003 will promote competition, efficiency in operations and improvement in quality of supply of electricity in the country resulting in capacity addition and ultimate benefit to the consumers.

(c) & (d): The issue of proposed amendments in Tariff Policy and in the Electricity Act, 2003 have also been discussed in various meetings of the Advisory Group under the Minister of State for Power (Independent Charge) in the Ministry of Power. The Advisory Group in the meeting held on 24.12.2013 discussed the issues relating to Transmission and Banking/Financial Institutions in the power sector. During the said meeting, Advisory Group was also informed about the status on proposed amendments in the Act.

Appendix-IX

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA
STARRED QUESTION NO.164
TO BE ANSWERED ON 04.12.2014

BIDDING PROCESS IN POWER SECTOR

*164. SHRI ANANDRAO ADSUL:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of POWER
be pleased to state:

- (a) whether a number of routes, including the Design-Build-Finance-Operate-Transfer (DBFOT) and the Build-Operate-Transfer (BOT) are available for private players to make investment in power sector, if so, the details thereof;
- (b) the investment ploughed by private players in the sector since Eleventh Plan;
- (c) the details of the norms laid down under various routes, including DBFOT format and the changes proposed in the current set of standard bidding documents;
- (d) whether the private players have objected to the proposed revised format in BOT and DBFOT route, if so, the details thereof along with reasons therefor; and
- (e) the corrective steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 164 TO BE ANSWERED IN THE LOK SABHA ON 04.12.2014 REGARDING BIDDING PROCESS IN POWER SECTOR.

(a) : Yes, Madam. A number of options including DBFOT, DBFOO etc. are available to private players for investment in generation of electricity in power sector. Central Government has notified the following Guidelines & Model Bidding Documents in 2013/2014 for procurement of Electricity under section 63 of the Electricity Act, 2003 by amending the earlier Guidelines/Documents notified in 2005 due to inadequate treatment of fuel risks, termination provisions etc.

1. Guidelines & Model Bidding Documents (RFQ, RFP and PPA) for procurement of electricity from thermal power stations set up on Design Build Finance, Operate and Transfer (DBFOT) basis on 21.09.2013 & 20.09.2013 respectively.
2. Guidelines & Model Bidding Documents (RFQ, RFP and PSA) for procurement of electricity of medium term from thermal power stations set up on Design Build Finance, Own and Operate (DBFOO) basis on 09.11.2013 & 08.11.2013 respectively.
3. Guidelines & Model Bidding Documents (RFQ, RFP and PPA) for procurement of electricity of medium term from power stations set up on Finance, Own and Operate (FOO) basis on 10.02.2014 & 29.01.2014 respectively.
4. Guidelines & Model Bidding Documents (RFQ, RFP and PPA) for procurement of peaking power for medium term from Power Stations set up on Finance, Own and Operate (FOO) basis on 24.02.2014 & 20.02.2014 respectively.

(b) : Based on the information furnished by CEA, the total investment made in power sector during the 11th Plan by Private players is Rs. 283805.44 crores and during the first two years of the 12th Plan is Rs. 117999.21 crores.

(c) : Some of the salient norms laid down in the current bidding documents are given below:-

- 1 For the DBFOT mode of power procurement, the project assets are required to be handed over to the utilities after successful completion of the concession period. An option has also been given to the developer to take project assets on lease basis up to 99 years on successful completion of contract. For other modes of procurement, the project assets continue to be owned by the developers after completion of contract period.
- 2 Bidding Framework based on first year tariff as evaluation parameter, instead of multiple parameters coupled with levelised tariff concept used earlier.

.....2.

3. **Concession period for generation project is fixed for a period of 25-30 years, including the construction period, with a provision for extension at the option of either the Concessionaire or the Utility. Yet another extension can be undertaken if both the parties so agree.**
4. **Escalation of Fixed and Fuel Charges has been linked to predefined parameters. Further, fuel cost has been allowed as a pass through subject to appropriate safeguards.**
5. **Technical and operating parameters have been made specific to incentivize better efficiency of plants.**
6. **Substitution and Termination clauses have been added for more clarity and for specific roles, functions and consequent responsibilities of both the parties.**

(d) & (e): While drafting the Model Bidding Documents (MBDs) under DBFOT model, consultations with all stakeholders i.e. State Governments, Discoms, Lenders, Bankers, Private players, Electricity Regulators, Industry fora and various Ministries/Departments of Government of India were undertaken.

Association of Power Producers (APP), a body of private power developers has raised certain issues relating to MBDs, mainly on the DBFOT structure. They have suggested that the earlier set of Standard Bidding Documents may be revised with a view to removing their shortcomings, rather than the introduction of the current new MBDs.

(Q. 164)

SHRI ANANDRAO ADSUL : Our Power Minister is a very dynamic Minister. He is utilizing his total powers to develop the power sector.

India has become the world's third largest producer of electricity in the year 2013 with 4.8 per cent global share in electricity generation surpassing Japan and Russia. However, it could not produce electricity to the extent of its installed capacity resulting in acute shortage of electricity throughout the country. The *per capita* electricity consumption is also lower as compared to many other countries.

I would like to know from the hon. Minister about the steps that are proposed to be taken to utilize the full installed capacity and to add more capacity.

श्री पीयूष गोयल : महोदया, माननीय सदस्य ने बहुत महत्वपूर्ण सवाल पूछा है। ... (व्यवधान) वास्तव में आज देश की विडम्बना है कि एक तरफ लाखों करोड़ रुपये लगाकर इंस्टाल की हुई कैपेसिटी फ्यूल के लिए तरस रही है। ... (व्यवधान) न गैस है, न कोयला है और जिस प्रकार की नीतियाँ कई वर्षों से चल रही हैं, उसमें गैस के प्लांट तो लगे, लेकिन पर्याप्त मात्रा में गैस का उत्पादन नहीं हुआ। ... (व्यवधान) बिजली के प्लांट तो लगे, लेकिन कोयले का निर्माण नहीं हुआ। ... (व्यवधान) इस विडम्बना को सॉल्व करने के लिए इस सरकार ने कई कदम उठाये हैं। ... (व्यवधान) एक तरफ गैस की प्राइस जो कई महीने से पूर्व सरकार तय नहीं कर पायी थी, उसे इस सरकार ने तय किया है। ... (व्यवधान) इससे गैस का उत्पादन बढ़ेगा। ... (व्यवधान) विदेश से भी गैस लाकर, गैस के प्लांट ज्यादा से ज्यादा चलें, यह हमारा प्रयत्न है। ... (व्यवधान)

दूसरी तरफ कोयले के आबंटन में हुयी गड़बड़ियों के कारण कई वर्षों तक जो कोयले की खानें बन्द थीं और कोयले का उत्पादन नहीं हो रहा था, उसे सुप्रीम कोर्ट ने अवैध घोषित किया है। ... (व्यवधान) उसके बाद हम उसे एक ट्रांसपेरेंट, बहुत ईमानदार तरीके से ई-ऑक्शन द्वारा ऑक्शन करके काम में लायेंगे। ... (व्यवधान) इन कोयले की खदानों से ज्यादा से ज्यादा कोयला उत्पादन हो, इसके लिए कोल इंडिया के प्रोडक्शन को भी हम डबल कर रहे हैं। ... (व्यवधान) एनटीपीसी जैसे जो बाकी उपक्रम हैं, ये भी कोयला उत्पादन करके देश में कोयले के भण्डार को बाहर निकालें, इन प्लांट्स को कोयला मिले और बिजली का उत्पादन बढ़े। ... (व्यवधान) जनता कई वर्षों से त्रस्त है, इंडिपेंडेंस के 67 ईयर्स बाद भी जनता त्रस्त है। ... (व्यवधान) उत्तर प्रदेश, झारखंड बिहार में बहुत ही कम बिजली मिलती है। ... (व्यवधान) इन सभी इलाकों में बिजली 24 घंटे 7 दिन मिले, की योजना लेकर हम जनता की सेवा में हाजिर हुए हैं। ... (व्यवधान)

SHRI ANANDRAO ADSUL : Madam Speaker, many States including Maharashtra have been facing power shortage due to tariff disputes.... (Interruptions) There should be a uniform policy which is acceptable to all to fix tariff for procuring power from private companies.... (Interruptions) I would like to know from the hon. Minister as to what steps have been taken or proposed to be taken by the Union Government in this direction?... (Interruptions)

श्री पीयूष गोयल : सम्मानीय सदस्य प्रश्न उठाना चाहते हैं कि जो पुराने प्लांट्स लगे हुए हैं, वे फिक्स टैरीफ पर कई राज्यों को बिजली देते हैं। विदेशी कोयले की कीमत बढ़ने और भारतीय रुपए की कीमत घटने से, उनमें कठिनाइयां चल रही हैं। ... (व्यवधान) यह विवाद कई महीनों से चल रहा है। ... (व्यवधान) यह विवाद सुप्रीम कोर्ट और ऐपटेल में सबजूडिस है। ... (व्यवधान) पिछले ऑर्डर में ऐपटेल ने यह कहा है कि जो 5 राज्य इससे प्रभावित हैं और जो दो कंपनियां ऐपटेल में गई हैं, वे मिल-जुल कर लचीले तरीके से कुछ न कुछ एग्रीमेंट के साथ ऐपटेल में पेश हों, तभी इन प्लांटों के लिए सलूशन निकल सकता है। ... (व्यवधान)

जहां तक फ्यूचर की बात है, हम समझते हैं कि जो पुरानी गाइडलाइन्स हैं उनको रीलूक करने की आवश्यकता है। ... (व्यवधान) इनमें कुछ फ्लॉस हैं, कुछ इम्पैक्टिवलिटीज हैं, इसलिए स्पेशल कमेटी बैठाने के लिए तय किया गया है, जो इस पूरे बीडिंग डॉक्यूमेन्ट्स और बीडिंग के तरीके को नए परिप्रेक्ष्य में देख कर, एक ऐसी परियोजना बनाये जो आगे कभी कठिनाई न दे। ... (व्यवधान)

SHRI ADHALRAO PATIL SHIVAJIRAO: Private Sector investment in power sector and participation of private players under BOT and DBFOT route in power sector is definitely not in line with the nation's power requirement. I think this is because of unfriendly bidding process and formalities. Therefore, I would like to ask hon. Minister whether any delegation from Power Producers' Association have approached the Government to modify the bidding process. What was the Government's response to their delegation's request?

श्री पीयूष गोयल : अध्यक्ष महोदया जी, माननीय सदस्य ने यू.एम.पी.पी. के संदर्भ में विषय उठाये हैं, वर्ष 2013-2014 में कुछ बीडिंग गाइडलाइन्स चेंज किये गये थे। पहले जो बीडिंग गाइडलाइन्स थे, जिनमें 4 यू.एम.पी.पी.ज. एलॉट किए गए, उन गाइडलाइन्स के हिसाब से 6 टैरीफ रहते थे जिसमें अगर फ्यूल का

कॉस्ट बढ़े तो लोगों को कठिनाई आये। ... (व्यवधान) वर्ष 2013-14 में नई गाइडलान्स बनी, उनमें फ्यूल को अलाउ किया गया लेकिन साथ ही साथ 3 कंडीशंस रखी गईं। ... (व्यवधान)

1. प्लांट 30 वर्षों के बाद सरकार को वापस ट्रांसफर होंगे। हो सकता है कि दोनों पार्टिज में से कोई एक चाहे तो 15 वर्ष के लिए एक्सटेंशन मिल सकता है लेकिन यह गैरन्टी नहीं है। ... (व्यवधान)

2. साथ ही साथ एक इंडीपेन्डेंट इंजीनियर की कल्पना की गई जो प्राइवेट प्रोड्यूसर्स को बड़ा इन्कलूसिव लगा और उसके पावर्स बहुत ज्यादा लगे। ... (व्यवधान)

3. तीसरा जो टेक्निकल स्टैंडर्ड्स रखे गए हैं, वे प्राइवेट प्रोड्यूसर्स को सूटेबल नहीं लगे। ... (व्यवधान)

एसोसिएशन ऑफ पावर प्रोड्यूसर्स और अन्य कम्पनियों ने सरकार के पास यह दरखास्त की है कि इसको रीलूक किया जाए। ... (व्यवधान) साथ ही साथ कई कम्पनियां जो यू.एम.पी.पी. के लिए आर.एफ.पी. कर चुकी थी उन्होंने अपने बीड को विथड्रा किया है। ... (व्यवधान) इस परिस्थिति को मद्देनजर रखते हुए, एक एक्सपर्ट ग्रुप बैठा कर, इसके द्वारा पूरी गाइडलाइन्स, डी.बी.एफ.ओ.टी. जो नई गाइडलाइन्स हैं जिन पर यू.एम.पी.पी. बीडिंग हो रही थी, पूरे को एक नए परिप्रेक्ष्य में देखा जाए, उसके लिए कमेटी का गठन किया गया है। ... (व्यवधान) उस कमेटी के रीकमेंडेशंस के बाद इस पर फाइनल निर्णय लिया जाएगा। ... (व्यवधान)

श्री निशिकान्त दुबे : अध्यक्ष महोदया, मंत्री जी ने अपने उत्तर में दो चीजों का जिक्र किया है --

escalation of fixed and fuel charge has been linked to pre-defined parameters and fuel cost has been allowed as a pass through subject. दूसरा जिक्र किया है कि एसोसिएशन ऑफ पावर प्रोड्यूसर्स की बॉडी ने डीबीएफओटी के ऊपर दो ऑब्जेक्शन डाले हैं। ... (व्यवधान) मेरा सवाल मंत्री जी से यह है कि जैसे अभी पेट्रोल और डीजल के प्राइस प्रत्येक 15 दिन में रिवाइज़ हो रहे हैं, उसी तरह गैस के प्राइस देश, दुनिया में हमेशा रिवाइज़ होते हैं। ... (व्यवधान) उन्होंने फिक्स कर दिया है कि छः महीने में उसे रिवाइज़ करेंगे। लेकिन गैस के प्राइस हमेशा डाउन हो रहे हैं या ऊपर हो रहे हैं। उसी तरह अब इंडियन कोल के मुकाबले इम्पोर्टेड कोल ज्यादा सस्ता नजर आ रहा है। ... (व्यवधान) इसे वे कन्ज्यूमर के ऊपर कैसे पास आन करेंगे या इनका बिडिंग डॉक्यूमेंट किस तरह की क्लैरिटी है, मंत्री जी इसे एक्सप्लेन करें?

श्री पीयूष गोयल : अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल उठाया है, पहली बात गैस के दाम भारत में नियोजित किए जाते हैं, 5.61 डालर का रेट तय किया गया है। ... (व्यवधान) अंतर्राष्ट्रीय गैस की कीमतें

जरूर जुलाई से कम हुई हैं, लेकिन वह डायनामिक प्रोसेस है, गैस कम होगी, ज्यादा होगी। ... (व्यवधान)
वैसे ही इम्पोर्टेड कोल सस्ता जरूर हुआ है लेकिन भारतीय कोल इंडिया लिमिटेड के दामों से अभी भी
महंगा है। जो नए डॉक्यूमेंट डीबीएफओटी में बनाए गए हैं, उसमें जब दाम बढ़ेंगे और जब घटेंगे, दोनों तरफ
के फ्यूल एडजस्टमेंट का प्रोविजन है। ... (व्यवधान) जब भी दाम घटेंगे, उसका बैनीफिट कन्ज्यूमर को पास
शु होगा, यह प्रोविजन इस डॉक्यूमेंट में है। इन्होंने जो आपत्ति उठाई है, वह इस प्रोविजन में नहीं
है। ... (व्यवधान) एपीपी ने आपत्ति उठाई है या प्राइवेट प्लेयर्स ने जो आपत्ति उठाई है, जमीन और ट्रांसफर
ऑफ इन्फ्रास्ट्रक्चर तीस वर्ष की बात है, उसके ऊपर है, टेक्नीकल स्टैन्डर्ड पर है और इंडीपेंडेंट इंजीनियर
पर है। जहां तक कन्ज्यूमर बैनीफिट की बात है, वह पॉज़िटिवली पास आन होगा।

LOK SABHA
STARRED QUESTION NO.164
TO BE ANSWERED ON 04.12.2014

BIDDING PROCESS IN POWER SECTOR

***164. SHRI ANANDRAO ADSUL:
SHRI ADHALRAO PATIL SHIVAJIRAO:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether a number of routes, including the Design-Build-Finance-Operate-Transfer (DBFOT) and the Build-Operate-Transfer (BOT) are available for private players to make investment in power sector, if so, the details thereof;**
- (b) the investment ploughed by private players in the sector since Eleventh Plan;**
- (c) the details of the norms laid down under various routes, including DBFOT format and the changes proposed in the current set of standard bidding documents;**
- (d) whether the private players have objected to the proposed revised format in BOT and DBFOT route, if so, the details thereof along with reasons therefor; and**
- (e) the corrective steps being taken by the Government in this regard?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 164 TO BE ANSWERED IN THE LOK SABHA ON 04.12.2014 REGARDING BIDDING PROCESS IN POWER SECTOR.

(a) : Yes, Madam. A number of options including DBFOT, DBFOO etc. are available to private players for investment in generation of electricity in power sector. Central Government has notified the following Guidelines & Model Bidding Documents in 2013/2014 for procurement of Electricity under section 63 of the Electricity Act, 2003 by amending the earlier Guidelines/Documents notified in 2005 due to inadequate treatment of fuel risks, termination provisions etc.

1. Guidelines & Model Bidding Documents (RFQ, RFP and PPA) for procurement of electricity from thermal power stations set up on Design Build Finance, Operate and Transfer (DBFOT) basis on 21.09.2013 & 20.09.2013 respectively.
2. Guidelines & Model Bidding Documents (RFQ, RFP and PSA) for procurement of electricity of medium term from thermal power stations set up on Design Build Finance, Own and Operate (DBFOO) basis on 09.11.2013 & 08.11.2013 respectively.
3. Guidelines & Model Bidding Documents (RFQ, RFP and PPA) for procurement of electricity of medium term from power stations set up on Finance, Own and Operate (FOO) basis on 10.02.2014 & 29.01.2014 respectively.
4. Guidelines & Model Bidding Documents (RFQ, RFP and PPA) for procurement of peaking power for medium term from Power Stations set up on Finance, Own and Operate (FOO) basis on 24.02.2014 & 20.02.2014 respectively.

(b) : Based on the information furnished by CEA, the total investment made in power sector during the 11th Plan by Private players is Rs. 283805.44 crores and during the first two years of the 12th Plan is Rs. 117999.21 crores.

(c) : Some of the salient norms laid down in the current bidding documents are given below:-

- 1 For the DBFOT mode of power procurement, the project assets are required to be handed over to the utilities after successful completion of the concession period. An option has also been given to the developer to take project assets on lease basis up to 99 years on successful completion of contract. For other modes of procurement, the project assets continue to be owned by the developers after completion of contract period.
- 2 Bidding Framework based on first year tariff as evaluation parameter, instead of multiple parameters coupled with levelised tariff concept used earlier.

.....2.

3. **Concession period for generation project is fixed for a period of 25-30 years, including the construction period, with a provision for extension at the option of either the Concessionaire or the Utility. Yet another extension can be undertaken if both the parties so agree.**
4. **Escalation of Fixed and Fuel Charges has been linked to predefined parameters. Further, fuel cost has been allowed as a pass through subject to appropriate safeguards.**
5. **Technical and operating parameters have been made specific to incentivize better efficiency of plants.**
6. **Substitution and Termination clauses have been added for more clarity and for specific roles, functions and consequent responsibilities of both the parties.**

(d) & (e): While drafting the Model Bidding Documents (MBDs) under DBFOT model, consultations with all stakeholders i.e. State Governments, Discoms, Lenders, Bankers, Private players, Electricity Regulators, Industry fora and various Ministries/Departments of Government of India were undertaken.

Association of Power Producers (APP), a body of private power developers has raised certain issues relating to MBDs, mainly on the DBFOT structure. They have suggested that the earlier set of Standard Bidding Documents may be revised with a view to removing their shortcomings, rather than the introduction of the current new MBDs.

(Q. 164)

SHRI ANANDRAO ADSUL : Our Power Minister is a very dynamic Minister. He is utilizing his total powers to develop the power sector.

India has become the world's third largest producer of electricity in the year 2013 with 4.8 per cent global share in electricity generation surpassing Japan and Russia. However, it could not produce electricity to the extent of its installed capacity resulting in acute shortage of electricity throughout the country. The *per capita* electricity consumption is also lower as compared to many other countries.

I would like to know from the hon. Minister about the steps that are proposed to be taken to utilize the full installed capacity and to add more capacity.

श्री पीयूष गोयल : महोदया, माननीय सदस्य ने बहुत महत्वपूर्ण सवाल पूछा है। ... (व्यवधान) वास्तव में आज देश की विडम्बना है कि एक तरफ लाखों करोड़ रुपये लगाकर इंस्टाल की हुई कैपेसिटी फ्यूल के लिए तरस रही है। ... (व्यवधान) न गैस है, न कोयला है और जिस प्रकार की नीतियाँ कई वर्षों से चल रही हैं, उसमें गैस के प्लांट तो लगे, लेकिन पर्याप्त मात्रा में गैस का उत्पादन नहीं हुआ। ... (व्यवधान) बिजली के प्लांट तो लगे, लेकिन कोयले का निर्माण नहीं हुआ। ... (व्यवधान) इस विडम्बना को सॉल्व करने के लिए इस सरकार ने कई कदम उठाये हैं। ... (व्यवधान) एक तरफ गैस की प्राइस जो कई महीने से पूर्व सरकार तय नहीं कर पायी थी, उसे इस सरकार ने तय किया है। ... (व्यवधान) इससे गैस का उत्पादन बढ़ेगा। ... (व्यवधान) विदेश से भी गैस लाकर, गैस के प्लांट ज्यादा से ज्यादा चलें, यह हमारा प्रयत्न है। ... (व्यवधान)

दूसरी तरफ कोयले के आबंटन में हुयी गड़बड़ियों के कारण कई वर्षों तक जो कोयले की खानें बन्द थीं और कोयले का उत्पादन नहीं हो रहा था, उसे सुप्रीम कोर्ट ने अवैध घोषित किया है। ... (व्यवधान) उसके बाद हम उसे एक ट्रांसपेरेंट, बहुत ईमानदार तरीके से ई-ऑक्शन द्वारा ऑक्शन करके काम में लायेंगे। ... (व्यवधान) इन कोयले की खानों से ज्यादा से ज्यादा कोयला उत्पादन हो, इसके लिए कोल इंडिया के प्रोडक्शन को भी हम डबल कर रहे हैं। ... (व्यवधान) एनटीपीसी जैसे जो बाकी उपक्रम हैं, ये भी कोयला उत्पादन करके देश में कोयले के भण्डार को बाहर निकालें, इन प्लांट्स को कोयला मिले और बिजली का उत्पादन बढ़े। ... (व्यवधान) जनता कई वर्षों से त्रस्त है, इंडिपेंडेंस के 67 ईयर्स बाद भी जनता त्रस्त है। ... (व्यवधान) उत्तर प्रदेश, झारखंड बिहार में बहुत ही कम बिजली मिलती है। ... (व्यवधान) इन सभी इलाकों में बिजली 24 घंटे 7 दिन मिले, की योजना लेकर हम जनता की सेवा में हाजिर हुए हैं। ... (व्यवधान)

SHRI ANANDRAO ADSUL : Madam Speaker, many States including Maharashtra have been facing power shortage due to tariff disputes.... (Interruptions) There should be a uniform policy which is acceptable to all to fix tariff for procuring power from private companies.... (Interruptions) I would like to know from the hon. Minister as to what steps have been taken or proposed to be taken by the Union Government in this direction?... (Interruptions)

श्री पीयूष गोयल : सम्मानीय सदस्य प्रश्न उठाना चाहते हैं कि जो पुराने प्लांट्स लगे हुए हैं, वे फिक्स टैरीफ पर कई राज्यों को बिजली देते हैं। विदेशी कोयले की कीमत बढ़ने और भारतीय रुपए की कीमत घटने से, उनमें कठिनाइयां चल रही हैं। ... (व्यवधान) यह विवाद कई महीनों से चल रहा है। ... (व्यवधान) यह विवाद सुप्रीम कोर्ट और ऐपटेल में सबजूडिस है। ... (व्यवधान) पिछले ऑर्डर में ऐपटेल ने यह कहा है कि जो 5 राज्य इससे प्रभावित हैं और जो दो कंपनियां ऐपटेल में गई हैं, वे मिल-जुल कर लचीले तरीके से कुछ न कुछ एग्रीमेंट के साथ ऐपटेल में पेश हों, तभी इन प्लांटों के लिए सलूशन निकल सकता है। ... (व्यवधान)

जहां तक फ्यूचर की बात है, हम समझते हैं कि जो पुरानी गाइडलाइन्स हैं उनको रीलूक करने की आवश्यकता है। ... (व्यवधान) इनमें कुछ फ्लॉस हैं, कुछ इम्पैक्टकलिटिज हैं, इसलिए स्पेशल कमेटी बैताने के लिए तय किया गया है, जो इस पूरे बीडिंग डॉक्यूमेंट्स और बीडिंग के तरीके को नए परिप्रेक्ष्य में देख कर, एक ऐसी परियोजना बनाये जो आगे कभी कठिनाई न दे। ... (व्यवधान)

SHRI ADHALRAO PATIL SHIVAJIRAO: Private Sector investment in power sector and participation of private players under BOT and DBFOT route in power sector is definitely not in line with the nation's power requirement. I think this is because of unfriendly bidding process and formalities. Therefore, I would like to ask hon. Minister whether any delegation from Power Producers' Association have approached the Government to modify the bidding process. What was the Government's response to their delegation's request?

श्री पीयूष गोयल : अध्यक्ष महोदया जी, माननीय सदस्य ने यू.एम.पी.पी. के संदर्भ में विषय उठाये हैं, वर्ष 2013-2014 में कुछ बीडिंग गाइडलाइन्स चेंज किये गये थे। पहले जो बीडिंग गाइडलाइन्स थे, जिनमें 4 यू.एम.पी.पी.ज. एलॉट किए गए, उन गाइडलाइन्स के हिसाब से 6 टैरीफ रहते थे जिसमें अगर फ्यूल का

कॉस्ट बढ़े तो लोगों को कठिनाई आये। ... (व्यवधान) वर्ष 2013-14 में नई गाइडलान्स बनी, उनमें फ्यूल को अलाउ किया गया लेकिन साथ ही साथ 3 कंडीशंस रखी गईं। ... (व्यवधान)

1. प्लॉट 30 वर्षों के बाद सरकार को वापस ट्रांसफर होंगे। हो सकता है कि दोनों पार्टिज में से कोई एक चाहे तो 15 वर्ष के लिए एक्सटेंशन मिल सकता है लेकिन यह गैरन्टी नहीं है। ... (व्यवधान)

2. साथ ही साथ एक इंडीपेन्डेंट इंजीनियर की कल्पना की गई जो प्राइवेट प्रोड्यूसर्स को बड़ा इन्क्लूसिव लगा और उसके पावर्स बहुत ज्यादा लगे। ... (व्यवधान)

3. तीसरा जो टेक्निकल स्टैंडर्ड्स रखे गए हैं, वे प्राइवेट प्रोड्यूसर्स को सूटेबल नहीं लगे। ... (व्यवधान)

एसोसिएशन ऑफ पावर प्रोड्यूसर्स और अन्य कम्पनियों ने सरकार के पास यह दरखास्त की है कि इसको सीलूक किया जाए। ... (व्यवधान) साथ ही साथ कई कम्पनियां जो यू.एम.पी.पी. के लिए आर.एफ.पी. कर चुकी थीं उन्होंने अपने बीड को विथड्रॉ किया है। ... (व्यवधान) इस परिस्थिति को मद्देनजर रखते हुए, एक एक्सपर्ट ग्रुप बैठा कर, इसके द्वारा पूरी गाइडलाइन्स, डी.बी.एफ.ओ.टी. जो नई गाइडलाइन्स हैं जिन पर यू.एम.पी.पी. बीडिंग हो रही थी, पूरे को एक नए परिप्रेक्ष्य में देखा जाए, उसके लिए कमेटी का गठन किया गया है। ... (व्यवधान) उस कमेटी के रीकमेंडेशंस के बाद इस पर फाइनल निर्णय लिया जाएगा। ... (व्यवधान)

श्री निशिकान्त दुबे : अध्यक्ष महोदया, मंत्री जी ने अपने उत्तर में दो चीजों का जिक्र किया है —

escalation of fixed and fuel charge has been linked to pre-defined parameters and fuel cost has been allowed as a pass through subject. दूसरा जिक्र किया है कि एसोसिएशन ऑफ पावर प्रोड्यूसर्स की बॉडी ने डीबीएफओटी के ऊपर दो ऑब्जेक्शन डाले हैं। ... (व्यवधान) मेरा सवाल मंत्री जी से यह है कि जैसे अभी पेट्रोल और डीजल के प्राइस प्रत्येक 15 दिन में रिवाइज़ हो रहे हैं, उसी तरह गैस के प्राइस देश, दुनिया में हमेशा रिवाइज़ होते हैं। ... (व्यवधान) उन्होंने फिक्स कर दिया है कि छः महीने में उसे रिवाइज़ करेंगे। लेकिन गैस के प्राइस हमेशा डाउन हो रहे हैं या ऊपर हो रहे हैं। उसी तरह अब इंडियन कोल के मुकाबले इम्पोर्टेड कोल ज्यादा सस्ता नजर आ रहा है। ... (व्यवधान) इसे वे कन्ज्यूमर के ऊपर कैसे पास आन करेंगे या इनका बिडिंग डॉक्यूमेंट किस तरह की क्लैरिटी है, मंत्री जी इसे एक्सप्लेन करें?

श्री पीयूष गोयल : अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल उठाया है, पहली बात गैस के दाम भारत में नियोजित किए जाते हैं, 5.61 डालर का रेट तय किया गया है। ... (व्यवधान) अंतर्राष्ट्रीय गैस की कीमतें

जरूर जुलाई से कम हुई हैं, लेकिन वह डायनामिक प्रोसेस है, गैस कम होगी, ज्यादा होगी। ... (व्यवधान) वैसे ही इम्पोर्टेड कोल सस्ता जरूर हुआ है लेकिन भारतीय कोल इंडिया लिमिटेड के दामों से अभी भी महंगा है। जो नए डॉक्यूमेंट डीबीएफओटी में बनाए गए हैं, उसमें जब दाम बढ़ेंगे और जब घटेंगे, दोनों तरफ के फ्यूल एडजस्टमेंट का प्रोविजन है। ... (व्यवधान) जब भी दाम घटेंगे, उसका बैनीफिट कन्ज्यूमर को पास श्रु होगा, यह प्रोविजन इस डॉक्यूमेंट में है। इन्होंने जो आपत्ति उठाई है, वह इस प्रोविजन में नहीं है। ... (व्यवधान) एपीपी ने आपत्ति उठाई है या प्राइवेट प्लेयर्स ने जो आपत्ति उठाई है, जमीन और ट्रांसफर ऑफ इन्फ्रास्ट्रक्चर तीस वर्ष की बात है, उसके ऊपर है, टेक्नीकल स्टैन्डर्ड पर है और इंडीपेंडेंट इंजीनियर पर है। जहां तक कन्ज्यूमर बैनीफिट की बात है, वह पॉज़िटिवली पास आन होगा।

GOVERNMENT OF INDIA
MINISTRY OF POWER

Appendix - XI

LOK SABHA
UNSTARRED QUESTION NO.1879
TO BE ANSWERED ON 04.12.2014

SURVEY OF HYDRO POWER PROJECTS

1879. SHRI NINONG ERING:

Will the Minister of POWER
be pleased to state:

- (a) whether the public sector Hydro Power Projects located in the North-Eastern Region are being surveyed in the country;
- (b) if so, the target-set, location, total outlay, installed capacity, present-status of survey and execution of work of each project;
- (c) whether the environmental impact of such projects has been assessed;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) : Yes, Madam. Two public sector hydro power projects in the central sector are presently under Survey and Investigation in the North Eastern Region (NER) of the country.

(b) : The details of these projects are given below:

Sl. No.	Name of Project Implementing Agency	District / River	State	Installed Capacity (MW)	Target date of preparation of DPR
1.	Siang Upper stage-II NEEPCO	Upper Siang/Siang	Arunachal Pradesh	3750	January, 2016
2.	Mawphu Hydro Electric Project stage-II NEEPCO	East Khasi Hills/Umiew	Meghalaya	75	March, 2015

NEEPCO has an approved outlay of Rs. 80.87 crore for Survey & Investigation for the year 2014-15.

(c) to (e) : Both the above referred projects have obtained the Terms of Reference (ToR) from Ministry of Environment & Forests and Climate Change (MoEF&CC) and have commenced the Environment Impact Assessment (EIA)/Environmental Management Plan (EMP) studies.

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA
UNSTARRED QUESTION NO.3047
TO BE ANSWERED ON 11.12.2014

DROPPED HYDRO POWER PROJECTS

3047. ADV. JOICE GEORGE:

Will the Minister of POWER
be pleased to state:

- (a) whether the Government proposes to drop certain hydro power projects in the country including Kerala and if so, the details thereof; and
- (b) the future plan of the Government to develop alternate system for generation of power?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) : 40 nos. hydro-electric schemes with an aggregate installed capacity of 26062 MW have been accorded concurrence by Central Electricity Authority (CEA) (since 2002-03) and are yet to be taken up for construction including Athirapally HEP (163 MW) in Kerala.

In addition, 19 nos. of Detailed Project Reports (DPRs) of hydro-electric schemes with an aggregate capacity of 9378 MW are under examination in CEA/Central Water Commission (CWC)/Geological Survey of India (GSI)/ Central Soil Management & Research Station (CSMRS) etc. for accord of concurrence by CEA. No DPR of hydro electric scheme located in Kerala is under examination in CEA.

(b) : A capacity addition of 88537 MW has been planned during 12th Plan period (2012-17) which constitutes 10897 MW from Hydro, 72340 MW from Thermal and 5300 MW from Nuclear. In addition, grid interactive renewable capacity addition planned during 12th Plan is 30,000 MW.

LOK SABHA
UNSTARRED QUESTION NO.4290
TO BE ANSWERED ON 18.12.2014

COST OF HYDRO POWER GENERATION

4290. SHRI NINONG ERING:

Will the Minister of POWER
be pleased to state:

- (a) whether per megawatt cost of Hydro power generation is lower than that of Thermal, Gas and Nuclear based power generation;
- (b) if so, the details thereof including the cost differences and the estimated potential of Hydro-Power generation in the country including North East;
- (c) the projects taken up by the Government to utilize the said potential; and
- (d) the time by which the projects are expected to be made operational?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) & (b): The per megawatt cost of Hydro, Thermal, Gas and Nuclear Power Projects commissioned in the recent past has been in the range as given below:

Hydro Power Projects	:	Rs.5.22 Crores to Rs.12.33 Crores
Thermal Power Projects	:	Rs. 4.76 Crores to Rs. 7.19 Crores
Gas Power Projects (CCGT)	:	Rs. 3.46 Crores to Rs. 4.79 Crores
Nuclear Power Projects	:	Rs. 6.02 Crores to Rs. 6.35 Crores

As per the re-assessment studies of hydro-electric potential carried out by the Central Electricity Authority (CEA) during 1978-87, the hydro power potential in terms of Installed Capacity (I.C.) of the country including North Eastern Region (NER) is assessed as 148701 MW, out of which 145320 MW of the potential consists of Hydro Electric (HE) schemes having I.C. above 25 MW.

.....2.

(c) & (d): Of the assessed potential, Hydro-Electric Projects (HEPs) having aggregate installed capacity of 36080.9 MW have been commissioned, as on 15th December, 2014. In addition, Pumped Storage Schemes having aggregate installed capacity of 4785.60 MW are also under operation.

Presently, 46 nos. of HEPs (above 25 MW) aggregating to 13138 MW are under various stages of construction in the country. In addition, 2 Nos. pumped storage schemes having aggregate installed capacity of 1080 MW are under construction. 38 hydro electric schemes aggregating to an installed capacity of 24736 MW have been cleared by CEA which are yet to be taken up for construction due to various reasons. Also, Detailed Project Reports of 19 H.E. schemes aggregating to an installed capacity of 9378 MW are under examination for accord of concurrence by CEA.

Extracts from Manual of Parliamentary Procedures in the
Government of India, Ministry of Parliamentary Affairs
New Delhi

Chapter 8

Assurances

8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances as approved by the Committee on Government Assurances (CGA) of the respective House, is given at Annex-3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance on the floor of the House.

Definition

8.2 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This limit has to be strictly followed.

Time limit for fulfilling an assurance

8.3 To ensure early fulfillment of assurances, entire process beginning from culling out of assurances from the proceedings of the House to the submission of Implementation Report including extension of time, dropping and transfer of assurances have been automated through a Software Application named "Online Assurances Monitoring System" (OAMS). Requests for extension of time, dropping or transfer of assurances and submission of Implementation Report through any other offline mode shall not be entertained under any circumstances.

Online Assurances Monitoring System (OAMS)

- Culling out of Assurances** .
- 8.4** When an assurance is given by a Minister or when the Presiding Officer, directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs, from the relevant proceedings and communicated to the Department concerned online through 'OAMS' normally within 20 working days of the date on which it is given on the floor of the House.
- Deletion from the list of assurances**
- 8.5** If the administrative Ministry/Department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfill it, it may upload its request at 'OAMS' within a week of treating such statement as assurance for getting it deleted from the list of assurances. Such action will require prior approval of the Minister concerned and this fact should be clearly indicated in their communication containing the request. If such a request is made towards the end of stipulated period of three months, then it should invariably be accompanied with a request of extension of time. The department should continue to seek extension of time till the decision of the Committee on Government Assurances is conveyed through 'OAMS'. Requests received through offline mode shall not be entertained by either Rajya Sabha/Lok Sabha Secretariat or Ministry of Parliamentary Affairs.
- Extension of time for fulfilling an assurance**
- 8.6** If the Department finds that it is not possible to fulfill the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required alongwith details of action taken/progress made in the matter. All such request should be submitted at 'OAMS' for decision by CGA thereon with the approval of the concerned Minister.
- Registers of Assurances**
- 8.7.1** The particulars of every assurance will be entered by the Parliament Unit of the Ministry/Department concerned in a register as at Annex 4 after which the assurance will be passed on to the concerned section

8.7.2 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs through 'OAMS' the section concerned should take prompt action to fulfill such assurances and keep a watch thereon in a register as at Annex 5.

8.7.3 The registers referred to in paras 8.7.1 and 8.7.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session wise.

The Section Officer in charge of the concerned section will:

Role of Section Officer and Branch Officer

- (a) scrutinize the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and
- (d) review of pending assurances should be undertaken periodically at the highest level in order to minimize the delay in implementing the assurances.

8.8 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.

8.9.1 Every effort should be made to fulfill the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an Implementation Report (IR) containing the available information should be uploaded at 'OAMS' in part fulfillment of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

Procedure for fulfillment of an assurance

8.9.2 Information to be furnished in partial or complete fulfillment of an assurance should be approved by the Minister concerned before it is uploaded at 'OAMS' in both English and Hindi versions in the prescribed pro forma as at Annex-6 , together with its enclosures. After online submission of the Report for fulfillment of the assurance partial or complete as the case may be, four hard copies each in Hindi and English version with one copy of each version duly authenticated by the officer concerned should be sent to the Ministry of Parliamentary Affairs for laying until e-laying is adopted by the concerned House.

8.9.3 The Implementation Report should be submitted at 'OAMS' only. Implementation Report sent by any other mode or sent to Rajya Sabha/Lok Sabha Secretariat directly, will not be considered for laying.

Laying of the Implementation Report on the Table of the House

8.10 The Ministry of Parliamentary Affairs, after scrutiny of the Implementation Report, will arrange to lay it on the Table of the House concerned. A copy of the Implementation Report, as laid on the Table, will be forwarded by Ministry of Parliamentary Affairs to the member(s) concerned. Details of laying of Implementation Report submitted by the Ministry/Department concerned would be made available by the Ministry of Parliamentary Affairs at 'OAMS'. The Parliament Unit of the Ministry/Department concerned and the concerned section will, on the basis of information available at 'OAMS', update their records.

Obligation to lay a paper on the Table of the House vis-à-vis assurance on the same subject

8.11 Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfillment of the obligation, independent of the assurance given. After this, a formal report regarding implementation of the assurance indicating the date on which the paper was laid on the Table will be submitted at 'OAMS' in the prescribed pro forma (Annex-6) in the manner already described in para 8.9.2

8.12 Each House of Parliament has a Committee on Government Assurances nominated by the Chairman/Speaker. It scrutinizes the Implementation Reports and the time taken in the fulfillment of Government Assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by Ministry of Parliamentary Affairs from time to time as available on 'OAMS' are to be followed strictly.

Committees
on Government
Assurances
RSR 211-A
LSR 323, 324

8.13 The Ministries/Departments will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two Committees for remedial action wherever called for.

Reports of the
Committees on
Government
Assurances

8.14 On dissolution of the Lok Sabha, the pending assurances do not lapse. All assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with specific recommendations regarding the assurances to be dropped or retained for implementation by the Government.

Effect on assurances
on dissolution of
the Lok Sabha

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
EIGHTH SITTING
(21.07.2020)

The Committee sat from 1100 hours to 1200 hours in Committee Room "C", Parliament House
Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES**Ministry of Power**

1. Shri Sanjiv Nandan Sahai - Secretary
2. Shri Mritunjay Kumar Narayan - Joint Secretary
3. Shri Tanmay Kumar - Joint Secretary
4. Shri Ghanshyam Prasad - Joint Secretary
5. Shri S.R. Meena - Deputy Secretary

Ministry of Parliamentary Affairs

1. Shri P.K. Haider - Under Secretary

XXXX	XXXX	XXXX	XXXX	XXXX	XXXX
XXXX	XXXX	XXXX	XXXX	XXXX	XXXX

2. Thereafter, the representatives of the Ministry of Power and the Ministry of Parliamentary Affairs were ushered in. Welcoming the witnesses to the sitting of the Committee, the Chairperson impressed upon them not to disclose the deliberations of the Committee to any outsider. The Committee then took oral evidence of the representatives of the Ministry of Power regarding pending Assurances. Expressing concern over the long pendency of Assurances of the Ministry, the Chairperson asked the Secretary, Ministry of Power to give an overview of the pending Assurances of the Ministry and also enquired about the internal mechanism and system of monitoring and reviewing the implementation of pending Assurances in the Ministry.

3. The Secretary, Ministry of Power accordingly briefed the Committee on the above issues. The Chairperson asked the representatives of the Ministry to furnish Minutes of their meetings for review of pending Assurances.

4. The Chairperson and Members thereafter raised various queries and sought certain clarifications on the 13 pending Assurances (Annexure) taken up for the day. The witnesses responded to these queries and also provided clarifications. In view of the explanations submitted by the representatives of the Ministry during the course of oral evidence, the Committee acceded to the request of the Ministry to drop the Assurances mentioned at Sl.Nos. 1,2,3,4,7,11,12 and 13. As some queries required detailed reply and inputs from various quarters, the Chairperson asked the witnesses to furnish written replies on the same in due course.

5. The evidence was completed.

6. The Chairperson thanked the witnesses for deposing before the Committee and furnishing the available information on the queries raised and clarifications sought by them.

7. The witnesses, then, withdrew.

8. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

XXXX	XXXX	XXXX	XXXX	XXXX	XXXX
XXXX	XXXX	XXXX	XXXX	XXXX	XXXX

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement of pending Assurances pertaining to the Ministry of Power discussed during oral evidence held on 21.07.2020

S.No.	SQ/USQ No. dated	Subject
1.	USQ No. 3110 dated 19.08.2011	Hydro Power Projects in North-Eastern States
2. *	USQ No. 6965 dated 18.05.2012	BBMB
3. *	USQ No. 1219 dated 17.08.2012	Posts in BBMB
4. *	USQ No. 3259 dated 13.12.2012	Sharing of Posts in BBMB
5. @	USQ No. 6978 dated 18.05.2012	Power Generation
6. @	USQ No. 4945 dated 25.04.2013	Irregularities under RGGVY
7.	USQ No. 4583 dated 20.12.2012	Power Projects on River Yamuna
8.	USQ No. 4277 dated 20.02.2014	Amendment in Tariff Policy
9.	SQ No. 164 dated 04.12.2014 (Supplementary by Shri Anandrao Adsul, M.P.)	Bidding Process in Power Sector

10.	SQ No. 164 dated 04.12.2014 (Supplementary by Shri Adhalrao Patil Shivajirao, M.P.)	Bidding Process in Power Sector
11.	USQ No. 1879 dated 04.12.2014	Survey of Hydro Power Projects
12.	USQ No. 3047 dated 11.12.2014	Dropped Hydro Power Projects
13.	USQ No. 4290 dated 18.12.2014	Cost of Hydro Power Generation

* Same Issue

@ Same Issue

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

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 XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

- | | | |
|-------------------------------|---|------------------|
| 1. Shri Pawan Kumar | - | Joint Secretary |
| 2. Shri Lovekesh Kumar Sharma | - | Director |
| 3. Shri S. L. Singh | - | Deputy Secretary |

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019